



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification
Jammu, the 11th March, 2019

SRO 172.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificates (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint following officers to be competent authority for purposes of the said Act, within the territorial jurisdiction shown against each:-

S. No	Name of the Officer	Designation	Jurisdiction
1.	Mr. Tsering Motup, KAS.	Sub Divisional Magistrate Khaltsi	Sub Divisions Khaltsi and Liker
2.	Mr. Rigzin Spalgon, KAS.	Sub Divisional Magistrate Durbuk	Sub Division Durbuk and Tehsil Leh.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS

Commissioner /Secretary to Government,

Revenue Department

Dated: - 11 -03- 2019

No: - Rev/LB/13/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Leh.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Leh
6. OSD to Advisor (KS) to Hon'ble Governor for information.
7. Concerned officers for information and necessary action.
8. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette.
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Department.
10. I/C Website Revenue Department.
11. Notification / Stock file.

(Ghulam Rasool) KAS

Deputy Secretary to Government
Revenue Department